

BEFORE SHRI R.RAGUPATHI, ADDITIONAL SECRETARY & FIRST APPELLATE
AUTHORITY
(Under Section 19 of RTI Act, 2005)
MINISTRY OF LAW & JUSTICE: DEPARTMENT OF LEGAL AFFAIRS
Room No. 419, 'A' Wing,
Shastri Bhavan, New Delhi-110 001

Appeal No.23(24)2012-IC

Dated: 29.02.2012

IN THE MATTER OF:

Dr. Santokh Singh,
Kothi No.24, Pocket 11 A,
Sector-123, Rohini,
Delhi-110085.

Appellant

Versus

Central Public Information Officer,
Ministry of Law & Justice,
Department of Legal Affairs,
Shastri Bhavan, New Delhi.

Respondent

DATE: TWENTY NINTH FEBRUARY TWO THOUSAND AND TWELVE

ORDER

29.02.2012

The appeal was taken up for hearing today.

2. The Appellant was absent. From the Respondent side Shri Nirmal Singh, CPIO, Smt. Asha Sota, US, Shri V.K.Gupta, S.O., Shri Jagdish Kumar, SO(IC) were present.
3. The Appellant-Applicant filed an RTI application dated 30/12/2011 seeking information relating to dispatch details of Memorandum dated 31.1.2011. Aggrieved by the information supplied by the Respondent-CAPIO vide letter dated 31.01.2012, he preferred the present appeal dated 10/02/2012.
4. On perusal of records placed before me and the comments furnished by the Respondent-CAPIO, I hereby direct the Respondent-CPIO to furnish that available information as asked for in the Appellant-Applicant's letter dated 10.02.2012.
5. The appeal disposed off accordingly.
6. In case, the Appellant is not satisfied/convinced with this Order, he may file 2nd Appeal before the Hon'ble CIC, 2nd Floor, August Kranti Bhavan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provision of RTI Act, 2005.

Handwritten notes:
48/02/2012
9/3/2012
copy to: ... 9/3/12


(R. RAGUPATHI)

Additional Secretary & Appellate Authority